

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 509 of 2020

Petitioner :- Mahendra Pratap Singh

Respondent :- State of U.P. through Secretary (Home) and 2 others

Counsel for Petitioner :- In Person

Counsel for Respondent :- Mr. Manish Goyal, Additional Advocate General

Hon'ble Rajesh Bindal, Chief Justice

Hon'ble Piyush Agrawal, J.

Affidavit of compliance has been filed in the Court. The learned counsel for the State may furnish a copy of the same to the petitioner, who appears in person.

In terms of the order passed by this Court on September 16, 2021, learned counsel for the State has produced in Court two copies of the status report regarding investigation being carried out in the case in hand. One of the sealed cover was opened. The report was perused. This Court is not satisfied with the speed of the investigation being carried out. The report suggests that D.N.A. samples of 170 suspected accused have been taken. The samples have been sent to the laboratory for testing. The report is yet to be received.

The status report, as submitted in Court in sealed cover, was resealed and returned back to the counsel for the State.

Adjourned to October 25, 2021.

In case the report of D.N.A. testing is not received by the next date of hearing, the Director General of Police, U.P. shall appear in person in Court.

Date :- 18.10.2021

Rakesh/Kuldeep

(Piyush Agrawal, J.)

(Rajesh Bindal, C.J.)